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development of land and its lay-out plan are completed.

(c) The terms and conditions for allotment are being finalised.

PROPAGATION OF HINDI DURING 1965-66

- •275. SHRI M. C. SHAH: Will the Minister of EDUCATION be pleased to state:
- (a) the manner in which the Scheme of propagation of Hindi is going to be implemented in the States during 1965-66; and
- (b) the extent of financial help likely to be given by Government to non-official voluntary agencies for implementing th_e said scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAPT DARSHAN): (a) and (b) A Statement is laid on the Table of the Rajya Sabha.

STATEMENT

- (a) The Government of India are at present implementing the following scheme for the propagation of Hindi, the scope of which is restricted only to the non-Hindi speaking States
- (i) Appointment of Hindi Teachers in Primary, Middle, High and Higher Secondary Schools.—Under this scheme financial assistance is rendered to the non-Hindi speaking States to cover expenditure on 100 per cent, basis incurred by them on the appointment of one Hindi teacher in each such
- (ii) Establishment of Hindi Teachers Training Colleges in Non-Hindi Speaking States.—Under this scheme financial assistance on 100 per cent, basis is given to the non-Hindi speaking States for the establishment of Hindi Teachers training colleges and their maintenance.
- (iii) Financial Assistance to Voluntary Hindi Organisations.—Under this

scheme financial assistance is given to various voluntary Hindi organisations for the propagation of Hindi in non-Hindi speaking States. The financial assistance is restricted to 75 per cent, of the actual expenditure on approved schemes.

to Questions

- (iv) Free Gift of Hindi Books.—Under the scheme Hindi books are supplied free to school, college and public libraries through the State Governments.
- In 1965-66 ali the above mentioned schemes will be continued on the existing basis.
- (b) About Rs. 14-50 lakhs. For schemes mentioned at Serial Nos. (i), (ii) and (iv), a total provision of Rs. 1,24,30,000 has been made in the budget estimates for the current financial year.

POLICE ADMINISTRATION IN THE STATES

- •276. SHRI SITARAM JAIPURIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government have recently asked for reports on police administration in the States in order to bring about uniformity in the norms of administration of law and order in the country; and
- (b) if so, what is the reaction of the State Governments in the matter?

THE MINISTER OF STATE IN THE : MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) No, Sir.

(b) Does not arise.

GRANTS TO BHARAT SEVAK SAMAJ AND OTHER BODIES

*277. SHRI G. MURAHARI: Will the Minister of HOME AFFAIRS be pleased to state whether the Ministry of Home Affairs gives any grants to the Bharat Sevak Samaj, the Samyukta Sadachar Samiti, the Bharat Sadhu Samaj, and the Bharat Yuvak Samaj?

THE MINISTER OF STATE m THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): The Home Ministry does not give grants to any of these bodies.

BOUNDARY DISPUTE BETWEEN U.P. AND PUNJAB

*278. SHRI CHANDRA SHEKHAR: Will the Minister of HOME AFFAIRS be pleased to

- (a) whether a boundary dispute between the States of Uttar Pradesh and Punjab has been brought to Government's notice;
- (b) whether it is a fact that a police party of Uttar Pradesh was attacked in the month of March, 1965 in the Bulandshahar district on the Uttar Pradesh-Punjab border; and
- (c) if so, what action Government have taken or propose to take to solve this dispute?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) A statement is laid on the Table of the House.

- (b) Government have not received any information in this behalf.
 - (c) Does not arise.

STATEMENT

At present the deep stream of the river Jumna forms the boundary between Bulandshahr district in Uttar Pradesh and Gurgaon district in Punjab. In 1942, the Governments of Uttar Pradesh and Punjab demarcated a fixed boundary alignment in this area on the basis of certain agreed principles. In 1945 the Government of Uttar Pradesh approached the Government of India to declare the alignment so demarcated as the boundary between the two States. On account of war and the changed circumstances thereafter, the matter remained in abevance till 1958 when the Government of Uttar Pradesh urged that the request made by them

in 1945 should be given effect to. But later on, in September 1961, the State Government informed the Government of India that there was no need to change the existing boundary and requested that their proposal for the fixed boundary should be dropped. The Government of India accepted this request. In March 1964, the Government of Puniab requested the Government of Uttar Pradesh to agree to a fixed boundary in this area so that the Government of India could be approached for taking further necessary action. Since then neither of the State Governments has come forward with any proposal in this behalf.

to Questions

OIL DEPOSITS IN BAY OF BENGAL

SHRI SURJIT SINGH ATWAL:

♦270. SHRI B. N. BHARGAVA

SHRI R. K. BHUWALKA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether it is a fact that very rich oil deposits have been found in the Bay of Bengal; and
- (b) if so, what steps have been taken for exploiting those deposits?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI HUMAYUM KABIR): (a) No, Sir. No drilling has been undertaken in the Bay of Bengal yet.

(b) Does not arise.

विस्थापितों के लिये लघु उद्योग

*28 0. श्री राम सहाय : क्या पुनर्वास मंत्री यह बताने की कृपा करेंगे कि पूर्वी पाकिस्तान से श्राये हुए विस्थापितों के लिये विभिन्न लघु उद्योग, तथा इस प्रकार की ग्रन्य योजनाएं, जो 31 जनवरी, 1965 तक सरकार द्वारा मंजुर की गई थीं, कैसे चल रही हैं ?